

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

CP-16/141/(ND)/17

In the matter of :

M/s. Shekhar Resorts Limited

.. PETITIONER

SECTION :

Under Section 441 (137)

Order delivered on 27.9.2017

Coram :

R. VARADHARAJAN,
Hon'ble Member (Judicial)

For the Petitioner/Applicant : Mr. Pankaj Jain, Advocate
Mr. Mohd. Salman Razi, Advocate

For the Respondents : -

ORDER

Learned Counsel for the petitioner is present. Ld. representative for the R.D/ROC is also present.

The report of the ROC is not readily available in the file, due to which, the matter is adjourned for two weeks so that office of ROC may file the necessary report. ROC to also state whether any prosecution has been launched against the Company.

List on 11.10.2017.

S/—
(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
27.9.2017